

ITEM NO.44

COURT NO.7

SECTION IV-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8613-8614/2022

(Arising out of impugned final judgment and order dated 02-12-2019 in WA No. 1486/2019 10-12-2021 in RP No. 90/2020 passed by the High Court Of M.P. Principal Seat at Jabalpur)

RAKESH KUMAR CHARMAKAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ORS.

Respondent(s)

(IA No. 60190/2023 - APPLICATION FOR PERMISSION AND IA No. 60191/2023 - EXEMPTION FROM FILING O.T.)

Date : 01-10-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. S.k Gangle, Sr. Adv. (NP)
Ms. Shashi Kiran, AOR
Ms. Priya Sharma, Adv.
Mr. Prathvi Raj Chauhan, Adv.
Mr. Arjun Sain, Adv.

For Respondent(s) Ms. Mrinal Gopal Elker, AOR
Mr. Saurabh Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

On the request of the learned counsel appearing
for the petitioners, list these matters on 15.10.2024.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

